

File No. RCD-15001/6/2021-Regulatory-FSSAI-Part(2)  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act,2006)  
**(Regulatory Compliance Division)**  
FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 04 January, 2023

To

1. The Commissioner of Food Safety of All States/UTs
2. All the Central Licensing Authorities cum Designated Officers, FSSAI

**Subject: Advisory to check the scope of testing and validity of accreditation of primary notified/referral laboratory recognized under section 43 (1) & (2) of FSS Act, 2006 before sending any sample for analysis-reg.**

Madam/Sir,

Reference is invited to FSSAI order dated 15.03.2021 on the above mentioned subject matter (Copy enclosed for ready reference). It has come to the notice of this office that samples (including one part of the food samples to be analyzed as per the FBO's right/request) are being sent to the laboratories, under whose scope of accreditation the testing/analysis of the said product/parameter is not covered. In one such case, the legal proceedings under the FSS Act, 2006 and regulations thereunder, based on the analysis reports of such samples have been treated **as null and void** by the Hon'ble Court. (Ref: WP NO. 3413 of 2022, 3416 of 2022 and 8003 of 2021 titled *M/s Pernord Ricard India Pvt. Ltd. v/s Food Safety and Standards Authority of India, New Delhi & Ors. in the High Court of Judicature at Bombay, Appellate side, Civil Jurisdiction*).

2. In this regard, it is reiterated that the scope of testing of laboratory along with the accreditation and validity may be diligently checked before sending any samples for analysis for any purposes under the various provisions of the Act, so as to ensure that the analysis reports are legally valid and the legal procedures carried out by the Food Safety Authorities do not become void due to such technical reasons.

3. Further, in case of any ambiguity or clarification regarding the scope and/or validity/accreditation, the same may be sought from QA Division, FSSAI, HQs, New Delhi directly.

This issues with the approval of Competent Authority.

  
(Inoshi Sharma)

**Executive Director (CS)**

Email: enforcement1@fssai.gov.in

**Copy for information to:**

1. Advisor (QA), FSSAI, HQ, New Delhi
2. Executive Director (Legal), FSSAI, HQ, New Delhi
3. All Regional Directors, FSSAI
4. Sr. PS to CEO, FSSAI.
5. CTO- for uploading on FSSAI's website.

F. No. 3 (5) 2016/Honey/RCD/FSSAI  
Food Safety and Standards Authority of India  
(A Statutory body under Ministry of Health & Family Welfare, Government of India)  
(Regulatory Compliance Division)  
FDA Bhawan, Kotla Road, New Delhi-110002

Dated the, 15<sup>th</sup> March, 2021

To

1. The Commissioner of Food Safety of All States/UTs
2. All Central Licensing Authorities (Delhi/Mumbai/Chennai/Kolkata/Guwahati)

**Subject: - Advisory to check the scope of testing of primary notified/referral laboratory recognized under section 43 (1) & (2) of FSS Act,2006 before sending any sample for analysis, reg.**

Sir/Madam,

It has come to the notice of this office that samples (including one part of the food sample to be analyzed as per the FBO's right/ request) are being sent to the laboratories not capable of testing the said product/parameter.

2. In this regard, it is advised that the scope of testing of the laboratory may be checked, before sending any sample for analysis for any purpose under the various provisions of the Act, so as to ensure that the analysis reports are legally and technically valid.

3. The broad scope and food categories are mentioned in the validity order available on the FSSAI website. However, to view the detail Product vs. Parameter can be further checked by following steps:

1. Open NABL website ([www.nabl-india.org](http://www.nabl-india.org))
2. Click the tab "laboratory search";
3. Click "accredited laboratories" under the laboratory search option;
4. Select country, enter NABL certificate No (TC---), TC No is available in FSSAI validity list for all notified laboratories, which is available in the following link: <https://www.fssai.gov.in/cms/food-laboratories.php>. Further, the search in NABL website has multiple options apart from using TC No. search. By entering the key words of the laboratory also, it can be searched easily.
5. Detail/Record of the laboratory (Name, address) will be displayed;
6. Click on the "click here to view the scope of Accreditation": the details will be available.
7. Click the hyperlink "TC-No" (certificate No.), where two more tabs are available:

- 7.1. "Certificate of Accreditation" (1 page document): shows the accreditation certificate issued by NABL to the lab, including the date of issue and expiry of the Accreditation.
- 7.2. "Scope of Accreditation" (multiple pages): shows the broad discipline, Products and Parameters, test method specification that the lab utilizes for food testing.

4. Further, in case of any ambiguity or clarification, the same may be sought from the QA Division, FSSAI, HQrs, New Delhi directly.

**(Issued with the approval of the Competent Authority.)**

Yours sincerely,



(Shobhit Jain)

Executive Director (Compliance Strategy)

Copy to:-

1. CITO, FSSAI-for uploading on FSSAI website immediately.
2. Advisor (QA), FSSAI, HQ, New Delhi-For information.
3. All Regional Directors of FSSAI- For information.